

## **Railways (Amendment) Act, 2003**

**56 of 2003**

**[30 December 2003]**

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## **Railways (Amendment) Act, 2003**

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An act further to amend the Railways Act, 1989. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

### **1. Short Title And Commencement :-**

- (1) This Act may be called the Railways (Amendment) Act, 2003.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

### **2. Amendment Of Section 137 :-**

In section 137 of the Railways Act, 1989 (24 of 1989) (hereinafter referred to as the principal Act), in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

### **3. Amendment Of Section 138 :-**

In section 138 of the principal Act, in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.